

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 256 OF 2018
& IA No. 1039 OF 2018

Dated: 8th October, 2018

Present: Hon'ble Mr. Justice N.J. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of :

**Chhattisgarh State Power Distribution Company
Limited**

.... Appellant(s)

Versus

M/s Shanti GD Ispat & Power Pvt. Ltd. & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Apoorv Kurup
Mr. A.C.Boxipatro

Counsel for the Respondent(s) : Mr. Raunak Jain
Mr. Vishvendra Tomar for R-1

Mr. C.K.Rai
Mr. Sachin Dubey for R-2

ORDER
IA No. 1039 OF 2018 - (Appl. for stay)

Learned counsel appearing for the Appellant prays for two weeks' time to file rejoinder to the reply filed by Respondent No.1 in the instant IA.

Submission made by learned counsel appearing for the Appellant, as stated above, is placed on record.

Learned counsel appearing for the Appellant is permitted to file the rejoinder on or before 23.10.2018 after serving copy on the other side.

Re-list this matter on 25.10.2018, as requested by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
PR/PK

(Justice N.K. Patil)
Judicial Member